

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3806  
TO BE ANSWERED ON 25<sup>TH</sup> March, 2022**

**SCHEME FOR ADMISSION OF MEDICAL STUDENTS RETURNED FROM UKRAINE  
AND CHINA**

**3806 SHRI DAYANIDHI MARAN:  
PROF. SOUGATA RAY:  
SHRIMATI RAMA DEVI:  
SHRI E.T. MOHAMMED BASHEER:  
SHRI RAJMOHAN UNNITHAN:  
SHRI V.K.SREEKANDAN:  
SHRI ASADUDDIN OWAISI:  
SHRI N.K. PREMACHANDRAN:  
SHRI S. VENKATESAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of Indian students enrolled for medical studies in Ukrainian colleges along with the number of them returned/evacuated from Ukraine and details thereof with split-up of which stage of the course they are in and details of the States/UTs the students are from;
- (b) whether the Government proposes to give admission to students returned from China and those evacuated from Ukraine to Medical colleges in the country, if so, the details thereof;
- (c) whether the Government proposes to frame a scheme for such admissions and also to allow them to do their internship including extending financial support to them and if so, the details thereof;
- (d) whether the Government proposes to exercise diplomatic intervention with Ukraine and China to get the certificates and documents of the students kept in the custody of their Universities;
- (e) if so, the details of action taken thereon; and
- (f) whether the Government proposes to treat the Indian Medical students in China stranded in the country due to the Covid-19 restrictions similar to students evacuated from Ukraine and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (f): Section 14 of the NMC Act, 2019 prescribes conducting of a uniform entrance examination namely National Eligibility cum Entrance Test (NEET) to all medical educational institutions at undergraduate and post-graduate level. Also, Clause 8 (iv) of Eligibility

Requirement for Taking Admission in an Undergraduate Medical Course in a Foreign Medical Institution Regulation, 2002 provides for that any Indian citizens/Overseas citizen of India intending to obtain primary medical qualification from any medical institution outside India, on or after May 2018, shall have to mandatorily qualify the National Eligibility-cum-Entrance Test (NEET) for Admission to MBBS course. The result of the NEET shall deem to be treated as the Eligibility Certificate for such persons and no separate permission required from NMC. Therefore, data of students going abroad to pursue MBBS is not maintained centrally.

NMC, for the betterment of Indian student pursuing medical studies abroad, vide circular dated 04.03.2022 has allowed foreign medical graduates with incomplete internship due to such compelling situation which is beyond their control such as war and Covid 19 pandemic etc. to complete their remaining part of internship in India subject to the condition that such candidates must have cleared FMGE (Screening Test), which is mandatory for Indian students with foreign medical qualification to practice medicine in India.

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